

ACT No. XVII OF 1932.

[AS PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 30th
September, 1932.)

**An Act further to amend the Cantonments Act, 1924, for a
certain purpose.**

WHEREAS it is expedient further to amend the Canton-
ments Act, 1924, in the manner and for the purpose
hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (Amendment) Act, 1932. Short title.

2. In clause (ix) of section 2 of the Cantonments Act, 1924, after the words "Officer Commanding the District", where they occur for the first time, the words "or Officer Commanding-in-Chief, the Command" shall be inserted, and after the words "Officer Commanding the District", where they occur for the second time, the words "and Officer Commanding-in-Chief, the Command" shall be added; and this insertion and addition shall be deemed to have been made on and to have effect from the 29th day of February, 1932. Amendment of clause (ix), section 2, Act II of 1924.

Price 1 anna or 1½d.]

MGIPC—L—IX-131--12-11-32--5,000.